

tion for over four months now. The litigant public is facing untold miseries and hardships. The cause of the Advocates requires immediate attention of the Government. If we delay the solution we go against the well established dictum of law, 'justice delayed is justice denied.' The Government should not make it a prestige issue and should try to satisfy lawyers to withdraw their agitation. This is possible only when the Government comes out with some remedial measures to safeguard the interests of both the lawyers as well as the litigants. Hence an immediate solution is requested. I, therefore, request the Government to accept the demand of the lawyers to increase the financial jurisdiction of lower court to Rs. 5 lakhs.

(iii) Need to declare Chikmagalur district in Karnataka as industrially backward area and to sanction an Industrial Development Centre there

SHRI D. M. PUTTE GOWDA (Chikmagalur): Mr. Deputy Speaker, Sir, Chikmagalur district in Karnataka State is situated on Western Ghats and is industrially backward except for some plantation crops in the hilly taluks. Virtually there are no substantial industries for the development of the district and to create more jobs.

There is urgent need to declare Chikmagalur district of Karnataka State as industrially backward area.

I request the Central Government to sanction an Industrial Development Centre in the Chikmagalur district in Karnataka State and also to declare the said area as industrially backward.

(iv) Need to check soil erosion by Ganga at Sambhal in U.P.

[Translation]

DR. S. P. YADAV (Sambhal): Mr. Deputy Speaker, Sir, through you, I would like to raise the following matter in the House under Rule 377.

The floods in Ganga river and soil erosion have been causing havoc in the Legislative constituencies Gunnaur and Gangeshwari of my Lok Sabha constituency Sambhal. Two villages of Gunnaur Tehsil—Ahrola Nawabad and Singaula Hira Singh have been eroded by flood in the Ganga. I urge upon the Central Government to direct the Government of Uttar Pradesh that the three proposed dams should be constructed without further delay so that many other villages could be protected from being eroded. Besides, adequate financial assistance should immediately be provided to the people who have been rendered landless and homeless due to the soil erosion that took place in the above two villages, so that their lot can be improved.

Secondly, in order to prevent the erosion of Hasanpur dam in Gangeshwari region, the Minister of State in the Ministry of Water Resources should personally visit the area and take preventive measures. It is very essential to prevent the dam erosion otherwise about 100 villages of Badayun district will continue to be affected by floods every year.

(v) Need to check the rising prices of essential commodities in the country and to increase the quota of kerosene oil for Salempur in District Deoria

SHRI HARI KEWAL PRASAD (Salempur): Mr. Deputy Speaker, Sir, I seek your permission to raise the following matter in the House

The prices of essential commodities are rising high in the country, causing constant financial hardship to the people. Steps taken by the Government so far, to control the prices have proved ineffective.

Prices of Vanaspathi Ghee have gone up to Rs. 42/- per Kg. while the prices of mustard oil have risen to Rs. 32/- per Kg. Similarly, the prices of soaps, dry cells, etc. are constantly increasing day by day. The commodities like sugar and kerosene are being sold at Rs. 9/- to Rs. 10/- per Kg. and Rs. 6/- to Rs. 8/- per litre res-